

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH:

Q.A. No. 119 /1997.

Shri Chanden Lal Bas

Union of India & ors.

Applicant(s)

Mr. D. K. Biswas

Advocate for the Applicant(s)

Mr. A. Deb Roy

Sr. C. G. S. C.

Respondent(s)

Advocate for the Respondent(s)

Office Note

Date

Court Orders

3/9/97

8.9.97. Adjourned it to 10.9.97.

This application (Q.A. 119/97) has been filed on 2.6.97 which was not in form and ~~out of~~ time. An application (M.P. 166/97) is also filed on 2.6.97 for condoning the delay in filing the Original application.

10-9-97

There is no representation on behalf of the applicant. Adjourned it for 3 weeks. List it on 1-10-97 for Admission. Office to indicate the date to the applicant as well as the counsel.

60
Member

Vice-Chairman

A fresh application removing the defects has been filed by Mr. D. K. Biswas, Advocate on 2.9.97, along with C.F. of Rs. 50/- by I.P.C. No. 704005 dated 31.3.97 is deposited. Laid for favour of orders.

1m
11/9

3/9/97
Dy. Registrar.

Registrar

Please inform the counsel for the applicant.

8/11/97

1.10.97

1.10.97

By order dtd. 10.9.97 this matter 1-10-97
 was adjourned for three weeks and
 was to be listed on 1.10.97 for
 admission, through mistake, the
 same could not be intimated to the
 applicant as well as to the counsel.
 Error is regretted.

Issue fresh notice to the
 counsel of the applicant.

List it on 7-11-97 for
 Admission.

6
Member

Vice-Chairman

This is laid before the Bench
 for further order.

1m

J.L. BOR
1.10.97

7.11.97

The case relates to Agartala
 Bench. Let this case be listed for
 admission at Agartala Bench whenever
 the Tribunal sits there. Date will
 be notified later.

6
Member

Vice-Chairman

Copy of order add.
 1.10.97 ~~also copy of~~
 along with fresh Notice
 issued to the applicant
 Advocate at Agartala pg
 & Regd/A.D. 11/11

15.12.98
 (Agartala)

Present: Hon'ble Justice Sri D.N.
 Baruah, Vice-Chairman and
 Hon'ble Sri G.L. Sanglyine,
 Administrative Member.

There is no representation. For the
 ends of justice the case is adjourned
 to 16.12.98.

6
Member

Vice-Chairman

The counsel of applicant
 prays to dice up the case
 at Agartala when Bench
 sit there. Regd A.D. pg

16.12.98
 (Agartala)

List on 10.2.99 for admission
 along with M.P.166/97.

6
Member

Vice-Chairman

18.1.99
 Copy of the order
 has been sent to the
 D/Secy for issuing the
 case to the L/ Advocate
 for the applicant through
 Regd with A.D. and also
 a copy to the L.C.C. by
 hand. (L.S. and D.L. Dinesh pg
 132-133 2.20.1999)

PE
11.1.99

In view of the order passed in
 M.P.166/97 this application is dismissed
 as time barred.

6
Member

Vice-Chairman

O.A.No.119/1997

Notes of the Registry	Date	Order of the Tribunal
<p><u>20.2.2002</u></p> <p>Copy of the order has been sent to the Office for issuing the notice to the Appellate as well as to the R.C.G.R.</p> <p>45</p>	26.11.2001	<p>In view of the order passed in M.P.No.166/1997 this O.A. which was already dismissed as time barred on 11.1.1995 stands dismissed as time barred.</p> <p>The dismissal of the O.A. shall not, however, preclude the applicant to ventilate his grievances before the authority for any remedial measure and if such representation is made the respondents shall favourably consider his case as per law.</p> <p><i>IC Usha</i> Member</p> <p><i>[Signature]</i> Vice-Chairman</p> <p>nk m</p>

Notes of the Registry

Date

Order of the Tribunal